

Statement-VII

*Details relating to deaths and injuries in construction
industry in the Central Sector.*

S.No.	Year	Deaths	Injuries
1.	2004	4	NIL
2.	2005	19	32
3.	2006	9	1
4.	2007	12	NIL
5.	2008	35	12
6.	2009 (till 31st May)	2	NIL

One code number to each EPF Subscriber

1276. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government was committed to give one code number to each EPF beneficiary which could be used in any State in the country;
- (b) whether Provident Fund Trust has failed to do so inspite of its repeated assurance; and
- (c) whether Provident Fund Trust is interested to give one national number to the workers, if so, time frame for the same?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (c) Under the Business Process Re-engineering (BPR), which was planned to be implemented earlier, a Social Security Number (SSN) was to be provided to all the members/subscribers of Employees' Provident Fund Organisation (EPFO). However, this project has been reviewed and a revised project implementation plan has been developed in collaboration with National Informatics Centre, which is currently being implemented since April, 2008. Under the revised strategy, SSN is not mandatory for getting services from the EPFO and presently existing Provident Fund membership number will suffice for obtaining the services.

Creation of skilled workers

1277. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the strategy and action of Government to create 500 million skilled workers in future, the fund infrastructure details thereof;
- (b) whether multinational monopoly housing investors, FDI who are using the skills of our country are also participating in our skill development and skill upgradation process; and

(c) whether Government is making any specific strategy and provision in budget to achieve the target year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (c) Government has approved National Policy on Skill Development, a guiding document for Skill Development Programmes in the Country. The policy has set a target of skilling 500 million persons by the year 2022. Training target for all Ministries/Departments, offering training programmes for sectors under their control, have been indicated in policy document. The details in this regard are given in the Statement (*See below*). A large number of enterprises including multinational companies are participating in the skill development efforts.

Government has set up Prime Minister's National Council for Skill Development under the Chairmanship of Hon'ble Prime Minister, for policy direction and review. National Skill Development Coordination Board has been set up in Planning Commission to coordinate skill development activities in the country. A National Skill Development Corporation (NSDC), a non-profit company under the Companies Act, 1956, has also been set up by the Government with Central Government contribution of Rs. 1,000/- crore. Rs. 15,000/- crore is envisaged to be mobilised from other governments, public sector entities, private sector, bilateral and multilateral sources.

Statement

Details of projected number of trained persons by the year 2022

Ministry/Department/Organisation	Projected number of trained persons by the year 2022 (In lakh)
1	2
National Skill Development Corporation	1500
Labour & Employment	1000
Tourism	50
Textiles	100
Road Transport and Highways	300
Rural Development	200
Women & Child Development	100
Agriculture	200
HRD Higher Education	500
HRD Vocational Education	
Heavy Industry	100
Urban Development	150
Information Technology	100
Food Processing	50

1	2
Construction Industry Development Council (under Planning Commission)	200
Health & Family Welfare	100
Micro Small and Medium Enterprises	150
Social Justice & Empowerment	50
Overseas Indian Affairs	50
Finance-Insurance/Banking	100
Consumer Affairs	100
Chemicals & Fertilizers	50
Others (Power, Petroleum etc.)	150
TOTAL :	5300

Laws to check child labour

†1278. DR. PRABHA THAKUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether present law is adequate and effective to check child labour in different States;
- (b) if so, the State-wise details of reduction in child labour during the last three years as a result of these laws; and
- (c) the details of welfare measures to improve their living standards State Governments take after rescuing child labourers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Yes, Sir. Adequate provisions exist under the existing Child Labour (Prohibition & Regulation) Act, 1986 to take action against those employing children in prohibited occupations and processes. State Governments are appropriate authorities for enforcement of the provisions of the Act for the areas falling under their jurisdiction.

(b) The estimation of the number of child labour in the country State-wise, is done on the basis of the census carried out by the Registrar General of India once in every ten years. The last such Census was carried out in 2001. Therefore, yearly data regarding existence of child labour State-wise is not maintained.

(c) Government is implementing the Scheme of National Child Labour Projects(NCLP) in 271 districts of the country. At present, about 5 lakh children are enrolled in school run under the scheme. State-wise details are given in the Statement (*See below*). Under the Scheme, children withdrawn from hazardous work are admitted into Special Schools, where these children provided with accelerated bridging education, vocational training, nutrition, stipend and health care facilities

†Original notice of the question was received in Hindi.